

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "D" MUMBAI**

**BEFORE SHRI MAHAVIR SINGH (VICE PRESIDENT) AND
SHRI S. RIFAUR RAHMAN (ACCOUNTANT MEMBER)**

**ITA No. 513/MUM/2020
Assessment Year: 2011-12**

Mrs. Manjula Jagdish Patil,
Room No. 1, Reshma Chawl, Panch Vs. ITO-26(2)(2),
Kutir, Ganesh Nagar, IIT Powai, Mumbai.
Mumbai-400076.

PAN No. ASUPP 3353 R

Appellant

Respondent

Assessee by : None
Revenue by : Mr. Bharat Andhale, DR

Date of Hearing : 27/07/2021
Date of pronouncement : 27/07/2021

ORDER

PER S. RIFAUR RAHMAN, A.M.

The present appeal is filed by the assessee against the order of the Commissioner of Income Tax (Appeals)-38, Mumbai [in short 'CIT(A)'] for the assessment year 2011-12 dated 22.12.2018 and arises out of assessment completed u/s 143(3) r.w.s. 147 of the Income Tax Act, 1961 (in short the Act).

2. At the outset, when the appeal was called out for hearing, none has appeared on behalf of the assessee in spite of calls. Vide letter dated 10.03.2021, assessee submitted that it has filed the necessary declaration under Direct Tax Vivad se Vishwas Act, 2020 (Act 3 of 2020) and confirmed the receipt of Form-3 and prayer to withdraw the appeal.

3. The Ld. DR also did not object to course so suggested and agreed to allow the withdrawal of appeal by the assessee.
4. In view of the above, we dismiss the appeal of the assessee since assessee has preferred to settle the issue under Vivad se Vishwas Scheme and it has received the acknowledgement in Form-3 as well. Therefore, this appeal is accordingly dismissed as withdrawn.
5. In the result, the appeal is dismissed.

Order pronounced in the open Court on 27/07/2021.

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Mumbai;

Dated: 27/07/2021

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Assistant Registrar)
ITAT, Mumbai